

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

**Original Application No. 33 of 2022 (SZ)
(Through Video Conference)**

IN THE MATTER OF:

Meenava Thanthai K.R. Selvaraj Kumar,
Meenavar Nala Sangam, Royapuram,
Chennai.

...
Applicant(s)

Versus

1. Union of India, Ministry of Environment, Forest and Climate
change,
Rep. by its Secretary,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi – 110 003 and Ors.

...Respondent(s)

STATUS REPORT OF THE FOREST DEPARTMENT

I, Srinivas Ramachandra Reddy, I.F.S., Son of Late Shri. T.Ramachandra Reddy, Hindu, aged about 56 years, employed as Principal Chief Conservator of Forests and Chief Wildlife Warden, do hereby solemnly affirm and sincerely state as follows:-

It is respectfully submitted that vide Order dated 30.11.2022 in Appeal No.33 of 2022 (SZ), the Hon'ble NGT (SZ) has directed as per G.O. Ms. 199 dated 03-07-1999, Survey No. 220 where the lake is located, 5Km surrounding the Vedanthangal Village, Maduranthakam Taluk, Kancheepuram is declared as an Ecological Bird Sanctuary where any activity can be taken up except that of Pharmaceuticals. The project proponent states that his unit is located at 3.72 Km west from the bird sanctuary.

It is respectfully submitted that the wildlife corridors is within 10Km from the project site and the project proponent also applied for National Board for Wildlife clearance and it is said to be under consideration of the Wildlife Division. In the form-I it is stated that there is Valluvapakkam RF adjacent to the site of the Eastern side. If that is so whether they have obtained the required permission, if any, from the Forest Department.

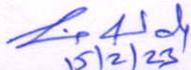
It is respectfully submitted that the project site located within the Vedanthangal Birds Sanctuary notified under section 26A of Wildlife (Protection) Act, 1972. The project proponent has applied for Wildlife Clearance for the **proposed change in product mix and enhancement of production capacity within the existing facility** in PARIVESH web portal on 30-05-2020 (Proposal No. FP/TN/IND/5079/2020) since the proposed project site falls within the Vedanthangal Birds Sanctuary and also the said location is 2.30 Kms away from the Karikili Birds Sanctuary and falls within the default Eco Sensitive Zone of Karikili Birds Sanctuary.

It is respectfully submitted that the Wildlife Warden, Chennai has informed the proposal is not considered and returned, as technical and management issued of Vedanthangal Birds Sanctuary are under active

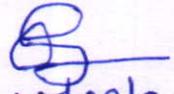
consideration of Government at various levels, to user agency on 15-06-2020 through online (Essential Details Sought). The user agency has resubmitted the proposal on 26-12-2020 through online (PARIVESH web portal) and the same is under examination by the Wildlife Warden, Chennai. Copy of Vedanthangal and Karikili Birds Sanctuaries notification is enclosed for kind perusal.

Therefore, it is prayed that this Hon'ble Tribunal may be pleased to accept this status report and pass appropriate orders as deemed fit and thus render justice.

Solemnly affirmed at Chennai
On this the day of February 2023
and signed his name in my presence


15/2/23
Principal Chief Conservator of Forests
and Chief Wildlife Warden
Chennai


15/02/23


15/02/23

GOVERNMENT OF TAMIL NADU

ABSTRACT



Forests - Declaration of Vedanthangal Lake, Madurantagalam Taluk, Kancheepuram District as Birds Sanctuary - Notification under Section 26 A(i) of the Wildlife (Protection) Act, 1972 - Orders-Issued.

ENVIRONMENT AND FORESTS (FR.V(1)) DEPARTMENT

G.O.Ms.No.199

Dated: 3.7.1998.

Read :

1. G.O.Ms.No.67, Environment and Forests Department, dated 13.3.96.
2. From the Collector, Kancheepuram District Lr.No.153618/91 FSO, dated 21.5.97.
3. From the Chief Conservator of Forests (Wildlife) and Chief Wildlife No.3137/91 D, dated 5.6.97.

ORDER :

In its orders first read above, the Government have notified its intention to constitute the lake area measuring an extent of 73.06 acres in S.No.220 5 kms. surrounding the lake in Vedanthangal Village, Madurantagalam Taluk, Kancheepuram District, as a Birds Sanctuary under Section 18 (1) of the Wildlife (Protection) Act, 1972. The notification was published in the Tamil Nadu Government Gazette No.13, Part-II Section 2, dated 3.4.1996 in English and in the District Gazette July 1996 of Kancheepuram District, in Tamil Nadu.

2. After observing the due formalities prescribed in Sections 19-25 of the Wildlife (Protection) Act, 1972, the Collector of Kancheepuram District and the Chief Conservator of Forests (Wildlife) and Chief Wildlife warden in their letters second and third read above respectively have stated that no claims and objection have been received for the constitution of the said area as Birds Sanctuary and that the final notifications may be issued under Section 26 (A)(i) of the Wildlife (Protection) Act, 1972 for declaring the said area as a Birds Sanctuary.

3. The Government, after careful consideration, accept the proposals of the Chief Conservator of Forests (Wildlife) and Chief wildlife warden sent in his letter ~~second~~ read above and direct that the lake area in S.No.220 measuring an extent of 73.06 acre and 5 kms. surrounding the said lake in Vedanthangal Village, Madurantagalam Taluk, Kancheepuram District, by reason of the ecological, fauna, flora, geomorphological and zoological associations and importance, be constituted as a Birds Sanctuary for the purpose of protection, propagation and development of wildlife and its environment under Section 26 A(i) of the Wildlife (Protection) Act, 1972.

p.t.o.

4. The Notification appended to this Order shall be published both in English and in Tamil in the next issue of Tamil Nadu Government Gazette and in Tamil in the District Gazette of Kancheepuram District.

5. The Tamil Development and Culture Department is requested to send immediately a Tamil translation of the Notification to the Works Manager, Government Central Press, Chennai for publication in the Tamil Nadu Government Gazette and in the District Gazette of Kancheepuram District.

6. The Works Manager, Government Central Press, Chennai is requested to send twenty copies of each (in English and in Tamil) of the Notifications to the Principal Chief Conservator of Forests, Chennai-15, Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden, Chennai-15, Government in Environment and Forests Department and to the Collector of Kancheepuram District, as soon as the Notification is published.

(BY ORDER OF THE GOVERNOR)

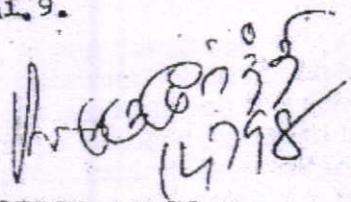
K.S. SRIPATHI
SECRETARY TO GOVERNMENT

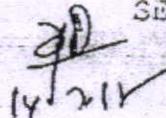
The Works Manager, Government Central Press, Chennai-79.
The Director of Stationery and Printing, Chennai-2.
The Principal Chief Conservator of Forests, Chennai-15.
The Chief Wildlife Warden, Chennai-15.
The Collector of Kancheepuram District.
The Tamil Development and Culture Department, Chennai-9.

Copy to:

The Senior PA to the Hon'ble Minister (Forests & Printing), Chennai-9.
The Secretary to Government of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-3.
The Law Department, Chennai-9.
The Revenue Department, Chennai-9.
The Senior Personal Assistant to the Hon'ble Minister for Revenue, Chennai-9.
The Senior Personal Assistant to the Hon'ble Minister for Public Works, Chennai-9.

FORWARDED/BY ORDER


SECTION OFFICER


14/2/11

THE SCHEDULE

- (1) Name of the district : Kancheepuram
- (2) Name of the forest division : Chengalpattu
- (3) Name of the Taluk : Madurantagam
- (4) Number and Name of the village : 27, Vedanthangal
- (5) S.F. Number : 220
- (6) Name of the sanctuary : Vedanthangal Lake Birds Sanctuary
- (7) Area of the sanctuary : 73.06 acres or 29.51.6 Hectares and surroundings five kilometres around the lake.

BOUNDARIES

Northh:- It starts from the trifunction of S.F.No.215, 213 and 220 of Vedanthangal Village.. Thence it runs towards east along the northern boundary of SF Nos.213,234,232,231, 228, 229 and 271.

East :- Thence it runs towards the south along the eastern boundary of S.F.Nos.274, 227 and 226.

South :- Thence it runs north-west along the southern boundary of S.F.Nos.138, 152, 153 and 173 western boundary of S.F.Nos.184 and 218.

West :- Thence it runs towards north along the western boundary of S.F.Nos.213 and 215 until it meets the starting point.

K.S. SRIPATHI
SECRETARY TO GOVERNMENT

/ True Copy /

[Handwritten signature]
11.7.92

ENVIRONMENT AND FORESTS DEPARTMENT

APPENDIX

NOTIFICATION

WHEREAS the area specified in the schedule below is not an
comprised within the reserved forest of the territorial matters.

AND WHEREAS the Government of Tamil Nadu considered that the
specified in the schedule below is of adequate ecological and
significance for the purpose of protecting birds and their
environment.

AND WHEREAS in the Notification issued under sub section (1)
section 18 of the Wildlife (Protection) Act, 1972 (Central Act
1972), the Government of Tamil Nadu declared the intention
to constitute the area specified in the schedule to be a Sanctuary
called the Vedanthangal Lake Birds Sanctuary and the same has been
published in the Environment and Forests (FR.V) Department.
Notification No.II(2)/EF/790/96, at page 218 of Part-II Section-2
of the Tamil Nadu Government Gazette, dated the 3rd April, 1996.

AND WHEREAS, the Collector, Kancheepuram District have
published a proclamation under Section 21 of the said Act, in and
around the village and in the Government Offices of the area
comprised therein requiring any person, claiming any right mentioned
in Section 19 of the said Act within two months from the date of
proclamation and preferred within the time specified above.

NOW, THEREFORE, in exercise of the powers conferred by
sub section (1) of section 26-A of the Wildlife (Protection)
Act, 1972 (Central Act 53 of 1972), the Governor of Tamil Nadu
reby declares that the area specified in the schedule below
shall be a sanctuary called the 'Vedanthangal Lake Birds Sanctuary'
with effect from and from the date of publication of this

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88



GOVERNMENT OF TAMIL NADU

Abstract

FORESTS - Wildlife - Chengalpattu District - Karikili Birds Sanctuary - Constitution under Wildlife (Protection) Act, 1972 - Notification under section 13(1) of the Act - Published.

ENVIRONMENT AND FOREST (FRV) DEPARTMENT

G.O.Ms.No. 332

Dated the 23rd May 1989.

Read:-

- (1) From the Chief Wildlife Warden D.O.Lr.No.8783/88 G1, dated 11-6-88.
- (2) From the Principal Chief Conservator of Forests Lr.No. K3/56779/86 dated 23-12-88.

ORDER:

The Notification appended to this order shall be published both in English and in Tamil in the Tamil Nadu Government Gazette and in Tamil in the District Gazette of Chengalpattu District.

2. The Tamil Development and Culture Department is requested to send immediately a Tamil translation of the notification to the Works Manager, Government Central Press, Madras for publication in the Tamil Nadu Government Gazette and in the District Gazette of Chengalpattu District.

3. The Works Manager, Government Central Press, Madras is requested to send 20 copies of each of the notifications to the Principal Chief Conservator of Forests, Madras, Chief Wildlife Warden, Coimbatore and the Collector of Chengalpattu as soon as the notifications are published.

(BY ORDER OF THE GOVERNOR)

D. SUNDARESAN,
COMMISSIONER AND SECRETARY
GOVERNMENT.

- To
- The Works Manager, Government Central Press, Madras-79
- The Director of Stationery and Printing, Madras-2
- The Principal Chief Conservator of Forests, Madras-6
- The Chief Wildlife Warden, Coimbatore-45
- The Collector of Chengalpattu (w.o)
- The Tamil Development & Culture Department, Madras

Copy to:-

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 18 of the Wildlife (Protection) Act, 1972 (Central Act 53 of 1972), the Governor of Tamil Nadu hereby declares the areas described in the Schedule below to be a Sanctuary called "The Karikili Birds Sanctuary" for the protection of birds in the area with effect from the date of publication of the notification in the Tamil Nadu Government Gazette.

THE SCHEDULE

- | | |
|---------------------------------------|---|
| (1) Name of the district | - Chengalpattu |
| (2) Name of the forest division | - Chengalpattu |
| (3) Name of the taluk | - Madurantagam |
| (4) Name of the village | - Village No. 18
Karikili |
| (5) Name of the sanctuary and S.F.No. | - S.F.No. 188 |
| (6) Area of the sanctuary | - 151.26 acres or
61.21 hectares and
belt of 5 kilometre
width allround. |

Boundaries:-

North: Starting from Western corner of S.F.No. 41, the boundary runs towards east along the southern side of S.F.No. 41, 40 and 20 till it meets the north-western corner of S.F. No. 19.

East: Thence, the boundary runs towards south and east along the western and southern boundary of S.F.No. 19. Then it runs towards south along the western boundary of S.F.No. 16, 15, 12 and 14 till it meets the southern boundary of S.F.No. 14.

South: Thence, the boundary runs towards south west and then north-west along the northern boundary of S.F.No. 189 till it meets the eastern boundary of S.F.No. 187.

West: Thence, the boundary runs towards north along the eastern boundary of S.F.No. 187, 120, 117, 101, 100, 99 and 76 till it meets the north eastern corner of S.F.No. 75. Thence, the boundary runs towards west along the northern boundary of S.F.No. 75, 70, 65, 64 and 63 and then towards north-west along the northern boundary of S.F.No. 45. Thence, the boundary runs towards north till it meets the starting point.

D. SUNDARESAN,
COMMISSIONER AND SECRETARY TO
GOVERNMENT